

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 111
(IB)-814(PB)/2020

IN THE MATTER OF:

Pee Aar Exim Pvt. Ltd.

.... Applicant/petitioner

v.

Pee Aar Automotive Technologies Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code

Order delivered on 19.10.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Arvind Kumar Ray, Ms. Wamika Trehan,
Ms. Varsha Sethi Suneja & Ms. Raddhika
Khanna, Advs.

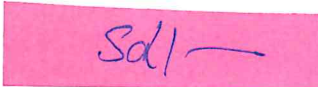
For the Respondent

Mr. Shubho Jana & Ms. Kanti Mohan Rustagi,
Advs.

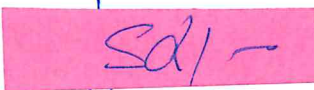
ORDER

Despite notice has been served upon the Corporate Debtor side, one Junior counsel namely Mr. Shubho Jana appeared and argued the case for more than 10 minutes asking this Bench to wait until his Senior counsel comes. It is not right on the part of the Counsel to make this Bench remain waiting until his senior counsel appears before this Bench. However, the Corporate Debtor side is peremptorily directed to file reply, if any, and argue the case on the next date of hearing, failing which, the Petition will be decided on hearing the submissions of the Petitioner side.

List the matter on **17.11.2020**.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)